Corporation has the assistance and cooperation of the Indian Bureau of Mines as and when required. The work of the Bureau, however, consists in the main of detailed exploration and proving of ore deposits and of assessing broadly the feasibility of economic exploitation of the deposits. This generally precedes the entrust-ment of specific projects to the Corporation, although in some cases the work is shared between the Bureau and the Corporation with their respective areas of operations clearly demarcated, with a view to its expeditious completion. The Corporation, on the other hand, is charged with the responsibility for commercial exploitation of these deposits in accordance with plans and programmes drawn up by it after such further investigations as may be necessary. The assistance of the Bureau is sometimes taken in the course of this investigation but for limited ends; in all such cases the Bureau performs an agency function for the Corporation.

(b) No, Sir.

## Low Income Group Housing Scheme m Cantonments

\*283. SHRI KRISHNA CHANDRA: Will the Minister of DEFENCE be pleased to state:

(a) the details of the Low Income Group Housing Scheme which has been introduced in certain Cantonments; (b) the progress made so far by the scheme in each Cantonment, specially Meerut; and

to Questions

(c) whether the advantages of the scheme are available to the civilian population also?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D. R. CHAVAN): (a) and (b). A statement is laid on the Table of the House.

(c) Yes, Sir.

## STATEMENT

(a) and(b) The Low Income Group Housing Scheme has been introduced in the Cantonments of Jullundur, Meerut, Agra and Dehu Road- The main features of the scheme are: —

- (i) the houses will not be thrown open to the public for sale but shall only be let out; and
- (ii) in the matter of allotment, the employees of Cantonments Boards and the civilians in Defence Services win have precedence over others. Only those houses which are surplus to the requirements of the Cantonment Boards and the civilians in Defence Services will be thrown open to other civilians.

2. The number of houses so far constructed! under construction in these Cantonments is as under: —

S. No.	Name of the cantoninent	Three-roomed houses	Two-roomed houses	One-Roomed houses	Total
I.	Jullunddur	46		•	114
2.	Mcerut	48	52	را بر محمد 19	100
3.	Dehu Road	••		64	64
°4. '	Agra		108		108

Houses in Jullundur and Meerut Cantonments have been completed and let out for occupation. Construction work in Dehu Road Cantonment has been completed and the houses will be available for occupation shortly. Houses in Agra Cantonment are yet to be completed.

SHRI KRISHNA CHANDRA: May I know whether under this scheme the houses are built by the Government and let out to the people?

SHRI K. RAGHURAMAIAH: In addition to what has already been explained in the Statement laid on the Table of the House, I may add these are built with the aid of loan from the Central Government and part of it is contributed by the Cantonment Board.

SHRI KRISHNA CHANDRA: Are they let out to the people?

SHRI K. RAGHURAMAIAH: They are let out, preference, of course, being given to civilians in the Defence Services and employees of the Cantonment Board. Only when there are houses still available, will the question of letting them out to others be taken up.

SHRI KRISHNA CHANDRA: I want to know whether they are given under any hirepurchase system.

SHRI K. RAGHURAMAIAH: No, Sir. They are only let out and let out for a period.

## PAYMENT OF OVER-TIME ALLOWANCE TO GOVERNMENT EMPLOYEES

284. SHRI LALJI PENDSE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the over-time allowance payable to Central Government employees is restricted to a maximum of 1/3 of the employees' monthly emoluments; (b) if so, whether certain categories of employees, like the personal staff of the Ministers etc., are exempted from such restriction;

(c) if the answers to parts (a) and (b) above be in the affirmative, what are the reasons therefor; and

(d) whether the benefit of the exemption referred to in part (b) above is also proposed to be extended to certain other categories of employees, such as those who are connected with the work relating to sittings of Parliament or the business before Parliament; and if not, how Government propose to compensate such employees who are called upon to work overtime almost daily during, certain periods of the year?.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI-TARKESHWARI SINHA): (a) Yes, Sir, except in those cases where overtime allowance is paid under the statutory rules.

(b) The ceiling normally applies to the personal staff of Ministers, etc. also; but, in special cases, overtime allowance can be paid to such staff subject to a maximum of one-half of their monthly emoluments, if the officers, to whom they are attached, certify that they have satisfied themselves that the overtime work performed by their personal staff necessitating the payment of overtime allowance in excess of one-third but not in excess of one-half of their monthly emoluments was necessary in the public interest.

(c) The reason for prescribing a higher ceiling in the case of the personal staff is that the Ministers officers to whom they are attached often keep late hours and the personal staff have generally no option but to work overtime.

(d) The reply to the first part is in the negative.